

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26897/2016

(Arising out of impugned final judgment and order dated 31-05-2016 in WP No. 4177/2016 passed by the High Court of Judicature at Allahabad)

MANISH PRAKASH & ORS.

Petitioner(s)

VERSUS

WAQF MUSAMMAT SHARIFAN BIBI & ORS.

Respondent(s)

Date : 14-08-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI

HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. M.A. Qadeer, Sr. Av.
 Mr. Atif Surawardy, Adv.
 Ms. Shamama Anish, Adv.
 Ms. Nauras Surawardy, Adv.
 Mr. Syed Mehdi Imam, AOR

For Respondent(s) Mr. Sanjay Kumar Singh, AOR

 Mr. Yash Pal Dhingra, AOR

 Mr. Tanmaya Agarwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by Shri Sanjay Kumar Singh, learned counsel for respondent No.1.

List the matter after four weeks to enable the learned counsel to file counter affidavit.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER